

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3893 of 2021**

Mansi Kumar @ Mansi **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Shailendra Jit, Advocate
For the State : Mr. Rajneesh Vardhan, A.P.P.

02/17.04.2021 Heard Mr. Shailendra Jit, learned counsel for the petitioner and Mr. Rajneesh Vardhan, learned A.P.P. for the State.

The petitioner is an accused in connection with Patratu (Bhurkunda) P.S. Case No. 200 of 2020.

One Mahindra Bolero Pick-up van of the informant was stolen by the thieves.

The petitioner seems to have been implicated on the confession of Raja Malhar, Sakal Deo and Badal Malhar. The stolen vehicle was subsequently recovered from the garage of one Azad Ansari.

The petitioner is in custody since 15.10.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Ramgarh, in connection with Patratu (Bhurkunda) P.S. Case No. 200 of 2020.

(Rongon Mukhopadhyay, J.)